

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.1774/2017**

**New Delhi, this the 15<sup>th</sup> day of March, 2018**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Mohd. Mukeem (Aged about 59 years)

S/o Mohd. Ishaq

R/o H-1/25 Sultan Puri, Delhi.

.... Applicant

(By Advocate:Shri Amit Kumar for Shri S.P.Chadha)

Versus

1. General Manager (P)  
Northern Railway  
Baroda House, New Delhi.

2. Financial Advisor & Chief  
Accounts Officer  
Northern Railway  
Baroda House, New Delhi.

.... Respondents.

(By Advocate:Shri Shailendra Tiwari)

**ORDER (ORAL)**

Shri Amit Kumar, learned proxy counsel for Shri S.P.Chadha submits that issue has been resolved between the applicant and the respondents and the amount claimed for is already paid to the applicant. Therefore, nothing survives in the current OA and the same has become infructuous. The OA is disposed of as such.

**(Praveen Mahajan)  
Member (A)**

